FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OM SHRI SHUBH LABH AGRITECH PRIVATE LIMITED (U74999MP2017PTC043587)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Om Shri Shubh Labh Agritech Private Limited**
2.	Date of incorporation of corporate debtor	23/06/2017
3.	Authority under which corporate debtor is incorporated / registered	Companies Act
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	ROC Gwalior (U74999MP2017PTC043587)
5.	Address of the registered office and principal office (if any) of corporate debtor	Infront Of IIITM College Near Hazira Police Station, Morena Link Road, Gwalior, Madhya Pradesh, India, 474015
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 05/05/2025 (Order obtained from the website of NCLT on 06.05.2025)
7.	Estimated date of closure of insolvency resolution process	01/11/2025 (180 days from the Insolvency commencement date 05.05.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Anand Registration No. IBBI/IPA-003/IP-N00166/2018-2019/11955
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: Flat No. 9A, Orchard Residency, Sarvdharm Sector A, Kolar Road, Bhopal, Madhya Pradesh, 462042 Email: cirp.omshri@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat No. 9A, Orchard Residency, Sarvdharm Sector A, Kolar Road, Bhopal, Madhya Pradesh ,462042 Email: cirp.omshri@gmail.com
11.	Last date for submission of claims	19/05/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in//en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Om Shri Shubh Labh Agritech Private Limited on 05/05/2025 (Order received on 06.05.2025).

The creditors of Om Shri Shubh Labh Agritech Private Limited, are hereby called upon to submit their claims with proof on or before 19.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. Those creditors who intended to submit the claim in physical mode, can submit at the address mentioned in entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.05.2025
Place: Bhopal

Sd/-
Rahul Anand
Interim Resolution Professional
In the matter of Om Shri Shubh Labh Agritech Private Limited
IP Registration No. IBBI/IPA-003/IP-N00166/2018 2019/11955'
AFA Certificate No. - AA3/11955/02/311225/301170 valid up to 31st December 2025

धारा-52 के बाद पहली कार्यपरिषद की बैठक, विसंगति वाले बीएड कालेजों को संबद्धता देने की तैयारी

नईदुनिया प्रतिनिधि, ग्वालियरः जीवाजी विश्वविद्यालय की संबद्धता प्रक्रिया में फिर साठगांठ होती नजर आ रही है। शुक्रवार को बीएड कालेजों की संबद्धता को लेकर प्रस्तावित कार्यपरिषद की बैठक में उन कालेजों को संबद्धता दिए जाने की तैयारी है जिनमें कई विसंगतियां मिली हैं। कुछ ऐसे बीएड कालेज मिले हैं जिनमें बीएड के साथ उसी भवन में सामान्य और डीएलएड के कोर्स संचालित हो रहे हैं। कहीं स्थिति ऐसी है कि कालेजों में न तो प्रयोगशालाएं मिली, ना पुस्तकालय। एनसीटीई के निर्देशों के हिसाब से हर वर्ष छात्रों के पुस्तकालयों को अपडेट किया जाना चाहिए, लेकिन जिन कालेजों को संबद्धता देने की अनुशंसा जेयू की स्थाई समिति ने कर दी है उनके पुस्तकालय को पांच-छह वर्ष से अपडेट ही नहीं किए गए हैं। इस मामले में जेयू में धारा-52 लगने के बाद नियुक्त हुए कार्यपरिषद सदस्यों ने भी तमाम विसंगतियों के चलते संबद्धता दिए जाने की इस स्थिति पर आपत्ति दर्ज करवाई है। हालांकि, कुछ सदस्य संबद्धता प्रक्रिया के बारे में भी स्पष्ट जानकारी नहीं होने की वजह से जवाब देने में मुंह छिपाते रहे हैं। बता दें कल दोपहर साढ़े तीन बजे से जेयू में कार्यपरिषद की बैठक होगी, जिसमें इस मुद्दे पर विचार किया जाएगा।

किस कालेज में क्या विसंगति

- **कालेज:** दिव्यांश महाविद्यालय सुभाष कालोनी, गुना
- **विसंगति:** बीएड के अलावा बीए बीकाम और बीएससी के पाठ्यक्रम संचालित किए जा रहे हैं। यह पुष्टि निरीक्षण कमेटी के साथ सोसायटी के अध्यक्ष ने शपथ पत्र में की है।
- **कालेज:** ज्ञानदीप कालेज आफ एजुकेशन, विजयपुर, श्योपुर
- **विसंगति:** बीएड के अलावा डीएलएड पाठ्यक्रम संचालित किया जा रहा है। इसकी पुष्टि निरीक्षण समिति के साथ स्वयं महाविद्यालय ने की है।
- **कालेज:** एसपीएस अकेडमी कालेज आफ एजुकेशन, अशोकनगर
- **विसंगति:** बीएड के अलावा डीएड पाठ्यक्रम संचालित है। निरीक्षण समिति के साथ महाविद्यालय का शपथ पत्र संलग्न है।
- **कालेज:** पीआइपीएस कालेज बरौआ, ग्वालियर
- **विसंगति:** महाविद्यालय में छात्रों के बैठने की व्यवस्था नहीं है, कंप्यूटर लैब पुरानी है, सीसीटीवी कैमरे नहीं हैं। शिक्षक और छात्रों की संख्या संतोषजनक नहीं है।
- **कालेज:** एमजीएम कालेज आफ एजुकेशन, मुरैना
- **विसंगति:** निरीक्षण के समय महाविद्यालय में शिक्षक और प्राचार्य उपस्थित नहीं थे। कालेद में 2018 से एक भी पुस्तक क्रय नहीं की गई।
- **कालेज:** हिंदुस्तान कालेज आफ टीचर एजुकेशन, धनेली, मुरार
- **विसंगति:** महाविद्यालय के प्राचार्य अनुपस्थित पाए गए। 28/17 के अंतर्गत कोई शिक्षक नहीं मिला। पुस्तकालय एवं रीडिंग रूम उचित रूप से व्यवस्थित नहीं था। विज्ञान, कंप्यूटर लैब सुव्यवस्थित अवस्था में नहीं थीं। संगीत कक्ष, आर्ट एंड क्राफ्ट कक्ष, खेल सुविधा सहित अन्य छात्रों हेतु आवश्यक व्यवस्था ठीक नहीं पाई गई।
- **कालेज:** ब्रिलिएंट इंस्टीट्यूट आफ प्रोफेशनल स्टडीज, मुरार, ग्वालियर
- **विसंगति:** महाविद्यालय के शपथ पत्र में संचालित पाठ्यक्रमों का स्पष्ट उल्लेख नहीं है। बीएड के अलावा कोई पाठ्यक्रम संचालित है, तो विश्वविद्यालय से अपने कार्यालय से पता करने की बात कही गई है।
- **कालेज:** श्री वैष्णव इंस्टीट्यूट आफ टेक्नोलाजी एंड मैनेजमेंट, ग्वालियर
  विसंगति: निरीक्षण के समय प्राचार्य व शिक्षक अनुपस्थित थे। न 28/17 में अनुमोदन कराया गया था।
- **कालेज:** एसएमवाय कालेज आफ एजुकेशन, मुरार, ग्वालियर
  विसंगति: 28/17 एवं प्रबंध समिति द्वारा नियुक्त सूची एवं पाठ्यक्रम के शैक्षणिक एवं अशैक्षणिक स्टाफ के वेतन पत्रक संलग्न नहीं पाई गई। 28/17 के अंतर्गत कोई भी शिक्षक नहीं थे।

एक नजर में

यातायात बाधित कर रहे हाथ ठेलों को हटाया

ग्वालियर: नगर निगम के मदाखलत अमले द्वारा सुगम यातायात एवं नागरिकों की सुविधा के लिए अभियान चलाकर अतिक्रमण हटाने की कार्रवाई की जा रही है। इसी क्रम में बुधवार को शहर के विभिन्न स्थानों पर यातायात में बाधित हाथ ठेलों को हटाया गया। मदाखलत अमले ने पूर्व विधानसभा अंतर्गत बारादरी चौराहा से अग्रसेन चौराहा मुरार तक सड़क पर लगे हाथ ठेले एवं फुटपाथियों को हटाकर सामान जब्त किया। इसके साथ ही विभिन्न स्थानों, चौराहों, मुख्य मार्गों पर लगे अनाधिकृत पोस्टर, बैनर व कटआउट भी हटाए गए।

भारतीय जैन मिलन की क्षेत्रीय संभाग के मीडिया प्रवक्ता बनाए गए सचिन

ग्वालियर: भारतीय जैन मिलन क्षेत्रीय क्रमांक दो की 15000 शाखाओं के क्षेत्रीय संभाग का मीडिया प्रवक्ता सचिन जैन को नियुक्त किया गया है। क्षेत्रीय क्रमांक दो में ग्वालियर, डबरा, मुरैना, भिंड, दतिया, कोलारस, भितरवार, शिवपुरी, गोहद, मालनपुर, श्योपुर, घाटीगांव, अम्बाह, पोरसा, बामौर आदि शाखाएं शामिल हैं। राष्ट्रीय अध्यक्ष सुरेश जैन ऋतुराज, विशिष्ट संरक्षक विजय जैन गुना, राष्ट्रीय महामंत्री संगठन महेन्द्र टोंग्या, प्रवीण गंगवाल, राष्ट्रीय संरक्षक बालचन्द, राष्ट्रीय प्रचार अध्यक्ष राजेश जैन बंटी, राष्ट्रीय उपाध्यक्ष शीला टोंग्या के नेतृत्व में सचिन जैन को इस पद से नवाजा गया।

आउटसोर्स कर्मचारी रजिस्टर में गायब, अटेंडेंस शीट में उपस्थित

घपलेबाजी ● नगर निगम में बिना काम किए भी वेतन पूरा मिलने का मामला

प्रियंक शर्मा ● नईदुनिया

ग्वालियरः नगर निगम में साफ-सफाई से लेकर कचरा प्रबंधन की ज्यादातर व्यवस्था आउटसोर्स कर्मचारियों के हाथ में है। एक तरफ कुशल कर्मचारी जैसे कंप्यूटर आपरेटर, ड्राइवर आदि पदों के कर्मचारी राज सिक्योरिटी कंपनी के माध्यम से लगे हैं, तो वहीं सफाई श्रमिक व गार्ड सेंगर सिक्योरिटी के माध्यम से। इन कर्मचारियों के नौकरी से गायब रहने और वेतन पूरा मिलने का नया मामला सामने आया है। नगर निगम के दक्षिण डिपो पर कार्यरत कई ड्राइवर अप्रैल में 10-15 दिन छुट्टी पर रहे। हाजिरी रजिस्टर में भी उनकी अनुपस्थिति लगी है, लेकिन जब नगर निगम में वेतन देने के लिए अटेंडेंस शीट पहुंची तो उसमें ये कर्मचारी पूरे महीने काम करते नजर आए।

सिर्फ एक-दो दिन की अनुपस्थिति दर्शाकर वेतन भुगतान की प्रक्रिया को आगे बढ़ा दिया गया। चूंकि इन कर्मचारियों की ड्यूटी मैदानी स्तर पर व्यवस्था संभालने की है, ऐसे में गायब रहने से काम प्रभावित हुआ। इसके बावजूद मिलीभगत कर इनकी पूरी हाजिरी वेतन भुगतान के लिए भेज दी गई, लेकिन राज सिक्योरिटी प्रबंधन ने इस गड़बड़ी को पकड़कर अब निगम के अधिकारियों को अवगत कराया है। ये सिर्फ दो उदाहरण भर हैं, असल में नगर निगम के ग्वालियर, ग्वालियर पूर्व और दक्षिण विधानसभा डिपो पर डीजल चोरी से लेकर गैरहाजिर कर्मचारियों को हाजिर दिखाने के खेल लंबे समय से चल रहे हैं। यदि मामले की गहन जांच हो, तो कई गड़बड़ियां सामने आएंगी। उधर, सेंगर सिक्योरिटी कंपनी द्वारा भी निगम से कर्मचारियों के वेतन भुगतान के लिए पूरी राशि ली जा रही है, लेकिन कर्मचारियों को कम वेतन का भुगतान किया जा रहा है। इस मामले में निगमायुक्त संघ प्रिय ने जहां जांच शुरू कराई है, तो वहीं महापौर डा. शोभा सिकरवार ने भी पत्र लिखकर कंपनी को भुगतान से पहले परीक्षण की मांग की है।

अटेंडेंस शीट में 10 दिन की अनुपस्थिति सिर्फ तीन दिन कर दी गई। ● नईदुनिया

केस-1

लक्कड़खाना स्थित दक्षिण विधानसभा क्षेत्र के डिपो में चालक रफीक खान 21 मार्च से 20 अप्रैल के बीच 10 दिन काम से अनुपस्थित रहा। डिपो के रजिस्टर में इसकी एंट्री भी है, लेकिन जब वेतन भुगतान के लिए अटेंडेंस शीट बनाकर भेजी गई तो उसमें सिर्फ तीन दिन ही अनुपस्थित दिखाया गया।

केस-2

दक्षिण विधानसभा डिपो में ही चालक नदीम खान भी 21 मार्च से 20 अप्रैल के बीच 10 दिन काम से अनुपस्थित रहा। डिपो पर रखे रजिस्टर में इसकी गैरहाजिरी लिखी हुई है, लेकिन वेतन भुगतान के लिए बनाई गई अटेंडेंस शीट में सिर्फ पांच दिन गैरहाजिर दिखाया गया है।

हाजिरी सत्यापित करने वाला भी आउटसोर्स कर्मचारी

इस पूरी गड़बड़ी में गौर करने वाली बात यह है कि डिपो पर काम करने वाले आउटसोर्स कर्मचारियों की हाजिरी सत्यापित करने वाला भी आउटसोर्स कर्मचारी है, जो सुपरवाइजर के पद पर बैठा है। दक्षिण विधानसभा डिपो पर आउटसोर्स कर्मचारी रवि यादव को सुपरवाइजर बनाया गया है और उसी ने इन कर्मचारियों की हाजिरी सत्यापित कर भेजी है। दरअसल, डिपो पर पहले सुपरवाइजर द्वारा अटेंडेंस शीट पर हस्ताक्षर किए जाते हैं और उसके बाद डिपो प्रभारी द्वारा अंतिम सत्यापन किया जाता है। इससे मिलीभगत कर गड़बड़ी का अंदाजा लगाया जा सकता है।

> आउटसोर्स कर्मचारियों के ड्यूटी से बिना बताए गायब रहने पर सेवा समाप्ति की कार्रवाई की जा रही है। यदि गैरहाजिर कर्मचारियों की हाजिरी पूरी करने की कोई गड़बड़ी के साक्ष्य मिलते हैं, तो तत्काल एक्शन लिया जाएगा।
>
> **संघ प्रिय**, आयुक्त नगर निगम

एसटीएफ की एफआइआर वाले फर्जी कालेजों पर शिकंजा, एनसीटीई व उच्च शिक्षा विभाग को भेजा पत्र

एक ही संचालक के पांच कालेजों की संबद्धता पर विचार नहीं

- निरीक्षण में भवन नहीं मिलने पर आइडियल कालेज की संबद्धता निरस्त होगी

नईदुनिया प्रतिनिधि, ग्वालियरः फर्जीवाड़े की शिकायतों के चलते जिन छह बीएड कालेजों पर एसटीएफ ने एफआइआर दर्ज की थी, अब नए सत्र में इन कालेजों की संबद्धता को लेकर मुश्किल बढ़ती जा रही है। इन कालेजों को संबद्धता देने पर अब जीवाजी यूनिवर्सिटी विचार नहीं कर रही। इसका कारण है कि इनमें से एक आइडियल कालेज का भवन ही नहीं मिला, जिसके कारण संबद्धता निरस्त करने की अनुशंसा कर दी गई है। वहीं अब जेयू ने नेशनल काउंसिल फार टीचर्स एजुकेशन (एनसीटीई), उच्च शिक्षा विभाग और एसटीएफ को पत्र लिखकर कालेजों के प्रकरणों की वस्तुस्थिति की जानकारी मांगी है। आगामी शुक्रवार को जेयू में कार्यपरिषद की बैठक होनी है, जिसमें सभी बीएड कालेजों की संबद्धता पर विचार किया जाएगा, लेकिन इन कालेजों को लेकर अब संशय की स्थिति बन गई है। नईदुनिया ने गत 26 अप्रैल के अंक में 'फर्जी कालेजों पर एसटीएफ की एफआइआर के बाद भी रोक नहीं' शीर्षक से समाचार प्रकाशित कर यह पूरी गड़बड़ी उजागर की थी, जिसके बाद अब जेयू बैकफुट पर आ गया है।

भवन नहीं मिला तो निरस्त करने की अनुशंसाः जीवाजी विश्वविद्यालय में इस सत्र की बीएड कालेजों की संबद्धता प्रक्रिया के निरीक्षण की रिपोर्ट पेश होने से आइडियल कालेज की कलई खुल गई। जांच रिपोर्ट में खुलासा हुआ कि कालेज संचालक प्रशांत सिंह परमार उर्फ पप्पू परमार अब तक किसी अन्य कालेज के भवन को आइडियल कालेज के नाम से निरीक्षण करवाता रहा। निरीक्षण दल में शामिल भिंड कालेज के प्राचार्य ने तुरंत इस गड़बड़ी को पकड़ा और रिपोर्ट में इसे शामिल कर दिया। जिसके आधार पर कालेज की संबद्धता निरस्त करने की अनुशंसा की गई है।

कालेजों में यह मिली गड़बड़ी

(सूचना के अधिकार के तहत हुआ खुलासा)

● आइडियल कालेज, भिंड	भवन नहीं है
● प्राशी शिक्षा महाविद्यालय, अशोकनगर	जहां संस्था के नाम पर जमीन वहां खेत मिले
● मां सरस्वती, वीरपुर	भवन नहीं है
● प्रताप कालेज, श्योपुर	स्कूल के भवन में संचालित
● सिटी कालेज, ग्वालियर	दस्तावेजों में गड़बड़ी
● अंजुमन कालेज, दतिया	जिस सर्वे नंबर की भूमि पर भवन बताया वहां खेत मिले

कालेज संचालक पर पड़ चुका है ईओडब्ल्यू का छापा

ग्वालियर में सहायक शिक्षक के तौर पर काम कर चुके प्रशांत परमार पर ईओडब्ल्यू ने 2022 में छापा मारा तो करोड़ों की कमाई का खुलासा हुआ। प्रशांत परमार उर्फ पप्पू परमार ने 2006 में नौकरी ज्वाइन करने के साथ ही 16 वर्ष में करोड़ों की संपत्ति जोड़ ली। छापे में कई देशों के वीजा भी मिले हैं। टीम ने आठ स्कूल, चार कालेज, मैरिज गार्डन, आलीशान आफिस, गाड़ियां और ढाई करोड़ की जमीन का खुलासा किया था।

Chhatrapati Sambhajinagar Housing & Area Development Board
(A Regional Unit of MHADA)

म्हाडा MHADA

Main Portal: https://mahatenders.gov.in

E-TENDER NOTICE

E-Tender Notice No.EE/AB/01 of 2025-26

Executive Engineer/Chhatrapati Sambhajinagar Housing & Area Development Board. Chhatrapati Sambhajinagar (A regional unit of MHADA), Near Mahavir Stambh, C.B.S. Road. Chhatrapati Sambhajinagar, invites digitally signed & unconditional online tenders from prospective bidders for below mentioned work. **Name of Work:** Survey, Soil Investigation, Planning, Designing, Construction & Obtaining all Relevant Permissions and Required Completion Certificate from Competent Authority on Lump-Sum Turn-key basis for Construction of 768 MIG Tenements Scheme on Plot No. R-1, Additional MIDC, Latur, Dist. Latur. • **Estimated Cost Put to Tender:** ₹95,97,33,120/- • **Cost of Tender Booklet:** ₹3,540/- (Including GST). • **Publish and Download Start Date:** 08/05/2025. • **Document Sale / Submission End Date:** 28/05/2025. Blank tender document and other details can be downloaded by the competitive bidder from web site **https://mahatenders.gov.in**. Right to reject any or all bids / offers without assigning any reason there of is reserved by Competent Authority MHADA. Corrigendum / Addendum if any will be published on the website only.

Sd/-
Executive Engineer,
Chhatrapati Sambhajinagar Hou. &
Area Dev. Board. Chhatrapati Sambhajinagar.

CPRO/A/387

MHADA-Leading Housing Authority in the Nation

ग्वालियर-बेंगलुरु रेल सेवा और कुलियों के लिए विश्राम गृह बनाने रेलमंत्री वैष्णव से मिले सांसद

नप्र, ग्वालियर : सांसद भारत सिंह कुशवाहा ने बुधवार को दिल्ली में केंद्रीय रेल मंत्री अश्वनी वैष्णव से भेंट कर ग्वालियर-बेंगलुरू रेल सेवा प्रारंभ करने को लेकर पत्र सौंपा, साथ ही कुलियों के लिए विश्राम, भोजन एवं रात्रि ठहराव के लिए कुली विश्रामगृह की स्थापना और बिरला नगर रेलवे स्टेशन का शीघ्र अपग्रेडेशन किए जाने हेतु भी अनुरोध किया। सांसद ने इस रेल मंत्री आग्रह किया कि ग्वालियर महानगर तथा इसके समीपवर्ती जिलों शिवपुरी, भिंड, दतिया, मुरैना, श्योपुर आदि के उन यात्रियों की ओर आकर्षित करना चाहते हैं, जो प्रतिदिन बड़ी संख्या में बेंगलुरु की ओर कार्य, शिक्षा, चिकित्सा एवं व्यवसायिक कारणों से यात्रा करते हैं।

सांसद ने कहा कि बेंगलुरु देश का एक प्रमुख आइटी हब है और वहां पर कार्यरत या अध्ययनरत हजारों लोग ग्वालियर एवं उसके आस-पास के क्षेत्रों से संबंध रखते हैं। वर्तमान में ग्वालियर से बेंगलुरु के लिए कोई प्रत्यक्ष और नियमित रेल सेवा उपलब्ध नहीं है, जिससे यात्रियों को अत्यधिक कठिनाइयों का सामना करना पड़ता है। वैकल्पिक मार्गों से यात्रा अधिक खर्चीली और असुविधाजनक हो जाती है। इसलिए ग्वालियर से बेंगलुरु के लिए एक सीधी और नियमित रेल सेवा प्रारंभ की जाए।

रेलवे स्टेशन प्रोजेक्ट में मिले कुलियों के लिए विश्राम गृह

सांसद ने रेल मंत्री से आग्रह किया कि वर्तमान में भारतीय रेलवे द्वारा प्रारंभ की गई 'अमृत भारत स्टेशन योजना' के अंतर्गत देश के अनेक प्रमुख स्टेशनों का आधुनिकीकरण एवं पुनर्विकास किया जा रहा है। इस योजना के अंतर्गत कुली विश्राम गृह की परिकल्पना को भी सम्मिलित किया जाए, जिससे कुलियों को भी गरिमा पूर्ण एवं सहूलियतपूर्ण वातावरण मिल सके। सांसद ने रेल मंत्री से निवेदन किया ग्वालियर शहर में स्थित बिरला नगर रेलवे स्टेशन को विकसित किया जाए।

लोक अदालत 10 को : संपत्तिकर और जलकर के प्रकरणों में मिलेगी छूट

नईदुनिया प्रतिनिधि, ग्वालियरः संपत्तिकर एवं जलकर के लंबित प्रकरणों में वसूली व निराकरण के लिए 10 मई को नेशनल लोक अदालत का आयोजन किया जा रहा है। उपायुक्त एपीएस भदौरिया ने बताया कि लोक अदालत का आयोजन नगर निगम के समस्त क्षेत्रीय व वार्ड कार्यालय क्रमांक एक से 25 और जिला न्यायालय परिसर में किया जाएगा। लोक अदालत में संपत्तिकर और अधिभार की राशि 50 हजार रुपये तक बकाया होने पर मात्र अधिभार में 100 प्रतिशत की छूट रहेगी। ऐसे प्रकरण जिनमें 50 हजार से एक लाख रुपये तक की राशि बकाया है, उनके अधिभार में 50 प्रतिशत की छूट और एक लाख रुपये से अधिक बकाया होने पर मात्र अधिभार में 25 प्रतिशत की छूट प्रदान की जाएगी। जलकर के ऐसे प्रकरण जिनमें कर एवं अधिभार की राशि 10 हजार रुपये तक बकाया होने पर अधिभार में 100% की छूट रहेगी। ऐसे प्रकरण जिनमें 10 से 50 हजार तक की राशि बकाया है, उनके अधिभार में 75% की छूट दी जाएगी।

परिषद कार्यालय में महापौर व सभापति ने किया नवीन लिफ्ट का शुभारंभ

नईदुनिया प्रतिनिधि, ग्वालियरः आम नागरिकों की सुविधा को दृष्टिगत रखते हुए जलविहार स्थित परिषद कार्यालय में लगाई गई नवीन लिफ्ट का लोकार्पण बुधवार को महापौर डा. शोभा सिकरवार एवं सभापति मनोज तोमर द्वारा फीता काटकर किया गया। इस अवसर पर नेता प्रतिपक्ष हरिपाल, उपनेता सत्ता पक्ष योगेंद्र यादव, उपनेता विपक्ष रवि तोमर, मेयर इन काउंसिल के सदस्य अवधेश कौरव, लेखा समिति के अध्यक्ष अनिल सांखला, नगर निगम आयुक्त संघ प्रिय, जनसंपर्क अधिकारी मधु सोलापुरकर सहित अन्य संबंधित अधिकारी उपस्थित रहे। गौरतलब है कि परिषद कार्यालय बिल्डिंग में दूसरी मंजिल पर महापौर एवं सभापति कार्यालय आदि स्थित हैं। चूंकि यह भवन स्टेट टाइम का है तथा इसमें पुराने समय की काफी ऊंची सीढ़ियां हैं। वहां बुजुर्ग एवं दिव्यांगों के साथ आम नागरिक आवश्यक कार्य के लिए जनप्रतिनिधियों से मिलने जाते हैं, लेकिन सीढ़ियां चढ़ने में दिक्कत होती है। ऐसे में उनकी सुविधा को देखते हुए जल विहार परिसर में लिफ्ट स्थापित कराई गई है।

परिषद कार्यालय में लिफ्ट का उद्घाटन करते महापौर व सभापति। ● सौजन्यः नगर निगम

श्योपुर के परीक्षा केंद्र को निरस्त करने प्रभारी ने लिखा पत्र

नप्र, ग्वालियर : जीवाजी विश्वविद्यालय द्वारा आयोजित करवाई जा रही स्नातक प्रथम वर्ष की परीक्षाओं में नकल थमने का नाम नहीं ले रही। श्योपुर के फ्लाइंग स्क्वाड इंचार्ज ने जेयू के परीक्षा नियंत्रक को पत्र लिखकर परीक्षा केंद्र को रद करने की मांग की है। इधर, पीजी कालेज श्योपुर के प्राचार्य ने भी नए उड़नदस्ते का गठन कर पुराने उड़नदस्ते को भंग कर दिया है।

श्योपुर के फ्लाइंग स्क्वाड प्रभारी डा. वीरेंद्र सिंह ने जेयू के परीक्षा नियंत्रक डा. राजीव मिश्रा को पत्र लिखकर उक्त परीक्षा केंद्र को निरस्त करने की मांग की है। उन्होंने लिखा है कि जिलास्तरीय उड़नदस्ता दल बुधवार को सुबह 9:50 बजे शासकीय महाविद्यालय विजयपुर पहुंचा। यहां देखा कि खिड़कियों से नकल की पर्चियां एवं सीरीज फेंकी जा रही हैं। इसका वीडियो भी टीम ने बनाया। जब परीक्षा कक्ष में प्रवेश किया तो 18 नकल प्रकरण भी बनाए। टीम को कालेज के टायलेट से चार-पांच सीरीज, क्लासरूम से एक प्लास्टिक की डलिया भर सीरीज एवं पेज की नकल सामग्री सहित परीक्षार्थियों के जूते-मोजों से नकल सामग्री जब्त कीं। जबकि पहले निरीक्षण 16 अप्रैल को छह नकल प्रकरण और लगभग एक बोरी सीरीज एवं नकल सामग्री बरामद की थी। 22 अप्रैल को शराब की खाली बोतलों के साथ 20 सीरीज मिली थीं। वहीं बुधवार के निरीक्षण के दौरान आठ नकल प्रकरण बनाए गए।

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड
(कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

ओम श्री शुभ लाभ एग्रीटेक प्राइवेट लिमिटेड (U74999MP2017PTC043587) के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट ऋणी का नाम	**ओम श्री शुभ लाभ एग्रीटेक प्राइवेट लिमिटेड**
2.	कॉर्पोरेट ऋणी के गठन की तिथि	23/06/2017
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/पंजीकृत है	कंपनी अधिनियम
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	आर ओ सी ग्वालियर (U74999MP2017PTC043587)
5.	कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	IIITM कॉलेज के सामने हजीरा पुलिस स्टेशन के पास, मुरैना लिंक रोड, ग्वालियर, मध्य प्रदेश, भारत, 474015
6.	कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	आदेश की तिथि 05/05/2025 (06/05/2025 को एनसीएलटी की वेबसाइट से प्राप्त आदेश)
7.	दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	01/11/2025 (दिवालियापन प्रारंभ तिथि 05/05/2025 से 180 दिन)
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	श्री राहुल आनंद पंजीकरण संख्या IBBI/IPA-003/IP-N00166/2018-2019/11955
9.	अंतरिम समाधान पेशेवर का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	पताः फ्लैट नंबर 9ए, ऑर्चर्ड रेजीडेंसी, सर्वधर्म सेक्टर ए, कोलार रोड, भोपाल, मध्य प्रदेश, 462042 ईमेलः cirp.omshri@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	पताः फ्लैट नंबर 9ए, ऑर्चर्ड रेजीडेंसी, सर्वधर्म सेक्टर ए, कोलार रोड, भोपाल, मध्य प्रदेश, 462042 ईमेलः cirp.omshri@gmail.com
11.	दावों के निवेदन की अंतिम तिथि	19/05/2025
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	लागू नहीं
13.	दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेबलिंकः https://www.ibbi.gov.in/home/downloads भौतिक पताः लागू नहीं

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण इंदौर पीठ, ने दिनांक 05/05/2025 (आदेश एनसीएलटी की वेबसाइट से 06/05/2025 को प्राप्त किया गया) के माध्यम से **ओम श्री शुभ लाभ एग्रीटेक प्राइवेट लिमिटेड** की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

ओम श्री शुभ लाभ एग्रीटेक प्राइवेट लिमिटेड के लेनदारों को **19/05/2025** को या उससे पहले अपने दावों का सबूत प्रस्तुत करने के लिए कहा जाता है, जो प्रविष्टि नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना हैं।

वित्तीय लेनदारों को अपने दावे केवल इलेक्ट्रॉनिक माध्यम से ही प्रमाण के साथ प्रस्तुत करने होंगे। जो लेनदार भौतिक रूप से दावा प्रस्तुत करना चाहते हैं, वे प्रविष्टि संख्या 10 में उल्लिखित पते पर प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या-12 के सामने सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय लेनदार, फॉर्म सीए में रियल एस्टेट परियोजनाओं के तहत वर्ग-आवंटियों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के सामने सूचीबद्ध तीन दिवालियापन पेशेवरों में से अपने अधिकृत प्रतिनिधि का चयन दर्शाएगा- लागू नहीं

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

हस्ता/-
राहुल आनंद
अंतरिम समाधान पेशेवर
ओम श्री शुभ लाभ एग्रीटेक प्राइवेट लिमिटेड के मामले में
आईपी पंजीकरण सं. IBBI/IPA-003/IP-N00166/2018 2019/11955'
एएफए प्रमाणपत्र संख्या - AA3/11955/02/311225/301170 वैधता 31 दिसंबर 2025 तक

दिनांकः 08/05/2025
स्थानः भोपाल

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

इंडियन बैंक
ग्वालियर मुख्य शाखा : ग्वालियर

अनुच्छेद - IV { नियम-8 (1) } कब्जा नोटिस (अचल संपत्ति हेतु)

यथतः इंडियन बैंक के प्राधिंकृत अधिकारी की हैसियत से सेक्यूरिटाइजेशन एण्ड रिकन्स्ट्रक्शन ऑफ फाईनानशियल एसेट्स एण्ड इनफोर्समेंट ऑफ सिक्यूरिटी इंटरेस्ट एक्ट 2002 की धारा 13 (12) के नियम 3 के साथ प्रदत्त अधिकारों के प्रयोग करते हुए खातों के सम्मुख अंकित दिनांक को देनदारों तथा जमानतदारों को मांग सूचना पत्र जारी किया गया था। जिसमें उन्हें नोटिस में अंकित राशि एवं उस पर ब्याज की राशि को नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर अदा करने हेतु निर्देशित किया गया है।

उधारकर्ताओं एवं जमानतदारों/संपत्ति मालिकों एवं जनसामान्य को यह सूचित किया जाता है कि अधोहस्ताक्षरी ने उक्त नियम 9 के साथ पठित एक्ट के धारा 13 (4) के तहत उन्हें प्रदत्त अधिकारों का प्रयोग करते हुए, यहाँ नीचे वर्णित संपत्ति का कब्जा निम्न वर्णित दिनांक को ले लिया है।

उधारकर्ताओं एवं जमानतदारों/संपत्ति मालिकों को विशिष्टतया और सर्वसाधारण को सामान्यतः एतद् द्वारा निम्नलिखित संपत्तियों के साथ कोई व्यवहार नहीं करने की चेतावनी दी जाती है और संपत्तियों के साथ कोई व्यवहार निम्न खाते के सामने वर्णित राशि एवं उस पर ब्याज के लिए **इंडियन बैंक ग्वालियर मुख्य शाखा** के अधीन होगा। ऋणी एवं जमानतदारों का ध्यान सुरक्षित परिसंपत्तियों को उपलब्ध समय में छुड़ाने (**redeem** कराने) के संबंध में अधिनियम की धारा (13) एवं उपधारा 8 के प्रावधानों के तहत आकर्षित किया जाता है।

ऋणी /जमानतदार का नाम	बकाया राशि	मांग सूचना दि. / कब्जा दिनांक	चल / अचल संपत्ति का विवरण
ऋणीः **मेसर्स कृष्णा ट्रेडर्स प्रोपराइटर- श्री मुरली मनोहर परप्यानी**	₹ **1,19,21,597/-** +दिनांक 17.02.2025 से ब्याज एवं अन्य खर्च	**18/02/2025** / **05/05/2025**	फ्लैट नंबर एस-1, द्वितीय तल, जय बाबा भवन सर्वे नंबर 2828,2458 से 2464, पटवारी हल्का नंबर 41/1 नगरपालिका नंबर पुराना 1892 और 1893 पश्चात 1892/1, नया नंबर 1892 वार्ड नंबर 49 प्लॉट नंबर 14 और प्लॉट नंबर 15 ब्लॉक 'सी', समाधिया कॉलोनी, लश्कर, ग्वालियर (म.प्र.) पर निर्मित, क्षेत्रफल 1050 वर्गफीट **संपत्ति मालिक-** श्री मुरली मनोहर परप्यानी पुत्र श्री नानकराम परप्यानी **चर्तुसीमाएं:** पूर्व- सीढ़ियां, कॉमन पैसेज एवं प्लॉट नंबर 15 पर भवन, पश्चिमः प्लॉट नंबर 13 पर मकान, उत्तरः- मकान नंबर 8, दक्षिणः आम सड़क
ऋणीः **मेसर्स गणेश एसोसिएट्स प्रोपराइटर- श्री आलोक मिश्रा**	₹ **1,06,43,689/-** +दिनांक 17.02.2025 से ब्याज एवं अन्य खर्च	**18/02/2025** / **05/05/2025**	सर्वे क्रमांक 22/1/मिन-1 का भाग स्थित ग्राम-पुरानी छावनी, पटवारी हल्का क्रमांक 46, म्युनिसिपल नं. 63/50001, पटवारी हल्का क्रमांक 63, पुरानी छावनी के पीछे, जिला ग्वालियर (म.प्र.) **संपत्ति मालिकः** श्री आलोक मिश्रा पुत्र भवानी प्रसाद मिश्रा एवं श्री सुनील बाथम पुत्र श्री रामू बाथम **चर्तुसीमाएं:** पूर्व- सड़क एवं पोहा मिल, पश्चिम - सांवरिया और शारदा वेयर हाउस की खुली जमीन, उत्तर - मेसर्स एसजीए एंटरप्राइजेज की संपत्ति, दक्षिण - सड़क और अन्य की संपत्ति
ऋणीः **मेसर्स एसजीए इंटरप्राइजेज पार्टनर- श्री संजय पाठक एवं श्रीमती स्वाति पाठक**	₹ **2,17,95,292/-** +दिनांक 17.02.2025 से ब्याज एवं अन्य खर्च	**18/02/2025** / **05/05/2025**	**संपत्ति 1-** संपत्ति का समस्त भू भाग स्थित सर्वे क्रमांक 22/1/मिन-1, ग्राम-पुरानी छावनी, पटवारी हल्का नं.46, वार्ड नं.64 (पुराना नं.63), पुरानी छावनी थाने के पीछे, तहसील एवं जिला- ग्वालियर (म.प्र.) क्षेत्रफल 5000 वर्गफीट **संपत्ति मालिक-** श्रीमती स्वाति पाठक पत्नि श्री संजय पाठक, **चर्तुसीमाएं:** उत्तरः सड़क, दक्षिण- शामलिया दास की संपत्ति, पूर्व- संजय पाठक की संपत्ति, पश्चिम-लखन यादव की संपत्ति **संपत्ति 2-** संपत्ति का समस्त भू भाग स्थित सर्वे क्रमांक 22/1/मिन-1, ग्राम-पुरानी छावनी, पटवारी हल्का नं.46, वार्ड नं.64 (पुराना नं.63), पुरानी छावनी थाने के पीछे, तहसील एवं जिला- ग्वालियर (म.प्र.) क्षेत्रफल 5000 वर्गफीट **संपत्ति मालिक-** श्री संजय पाठक पुत्र श्री वासुदेव पाठक, **चर्तुसीमाएं:** उत्तरः सड़क, दक्षिण- शामलिया दास की संपत्ति, पूर्व- अन्य की संपत्ति, पश्चिम -श्रीमती स्वाति पाठक की संपत्ति
ऋणीः **मेसर्स जय बजरंग कंस्ट्रक्शन प्रोपराइटर- श्री लालाराम प्रजापति**	₹ **1,76,36,925/-** +दिनांक 17.02.2025 से ब्याज एवं अन्य खर्च	**18/02/2025** / **05/05/2025**	संपत्ति का समस्त भू भाग स्थित सर्वे नं.664 मिन-2 पटवारी हल्का नं. 65, गांव- बारा, तहसील और जिला- ग्वालियर (म.प्र.) क्षेत्रफल-22500 वर्गफीट **संपत्ति मालिक-** श्रीमती सोमती बाई पत्नी श्री प्यारेलाल प्रजापति **चर्तुसीमाएं:** उत्तरः राजू सपरा की संपत्ति, दक्षिण मदन कक्कड़ की संपत्ति, पूर्वः अन्य की संपत्ति, पश्चिमः सड़क
ऋणीः **मेसर्स प्रिंस फ्लोर मिल प्रोपराइटर- श्रीमती रीना सेंगर**	₹ **27,38,707/-** +दिनांक 08.10.2024 से ब्याज एवं अन्य खर्च	**08/10/2024** / **05/05/2025**	प्लाट नं. 13, सर्वे नं 410,411,412,424, पटवारी हल्का नं 46, ग्राम पुरानी छावनी, घाटीगांव (बरई), तहसील- ग्वालियर, जिला ग्वालियर, म.प्र. क्षेत्रफल 1250 वर्गफीट **चर्तुसीमाएं:** पूर्वः 20 फीट चौड़ा रास्ता, पश्चिमः नेमी सिंह का प्लॉट नं 16, उत्तरः राजे राजावत का प्लॉट नं 14, दक्षिणः रीना सेंगर का प्लॉट नं 12

स्थान : ग्वालियर, दिनांक : **05/05/2025**

प्राधिकृत अधिकारी (इंडियन बैंक)

CASH ROW| The panel's report contains evidence that money was found at the judge's residence; CJI seeks reply

Justice Yashwant Varma indicted by SC panel

PTI

NEW DELHI

The Supreme Court-appointed panel has confirmed the cash discovery allegations against Allahabad High Court's Justice Yashwant Varma in its inquiry report, sources have said. Chief Justice of India Sanjiv Khanna is also learnt to have nudged the judge to step down in view of the critical findings in the report.

The CJI has forwarded the panel's report to Justice Varma and sought his reply following the principle of natural justice, the sources said.

The report was submitted to the CJI by the three-member panel comprising Punjab and Haryana High Court Chief Justice Sheel Nagu, Himachal Pradesh High Court Chief Justice G S Sandhawalia and Justice Anu Sivaraman of the Karnataka High Court. It was finalised on May 3.The panel analysed evidence and recorded the statements of over 50 people, including Delhi Police Commissioner Sanjay Arora and Delhi Fire Service chief who were among the first responders to the fire incident at Justice Varma's Lutyens Delhi residence at around 11.35 pm on March 14. He was Delhi High Court judge at the time.

Sources said the panel found clear evidence to confirm the allegations that a huge stash of cash was found in the storeroom of Justice Varma's official residence at the time of fire incident. The allegation was repeatedly denied by the judge in his reply to the Delhi High Court chief justice.

The sources said CJI Khanna, who is set to superannuate on May 13, is likely to take the issue to its logical conclusion and has informally discussed the findings of the report with senior collegium members of the apex court.

The controversy was raised following a news report in the cash discovery row and led to several steps, including a preliminary inquiry by Delhi High Court Chief Justice D K Upadhyaya, judicial work being taken away from Justice Varma in the Delhi High Court, and later his transfer to the Allahabad High Court sans judicial work.

On March 24, the apex court collegium recommended the repatriation of Justice Varma to his parent Allahabad High Court.

On March 28, the top court asked the chief justice of the Allahabad High Court not to assign any judicial work for now to Justice Varma.

Barrage of lies: Sources on claims by Pak side on Operation Sindoor

Online Report

NEW DELHI

India hit nine locations, including the headquarters of the Lashkar-e-Taiba and Jaish-e-Mohammed.

In the wake of several misleading claims by the Pakistani side following India's precision strikes on nine locations in the country, sources have dubbed the campaign a "disinformation offensive" by the neighbouring country.

The operation - which was India's response to last month's Pahalgam terror attack - involving 25 missiles, Kamikaze drones and precision bombs, began around 1 am on Wednesday and was planned so well that it ended in just 25 minutes.

Soon after the strikes, the sources said, the Pakistani misinformation machine kicked into gear and began churning out several misleading claims. Follow updates here.

"Pro-Pakistan social media handles and even influential political figures are deliberately spreading fake news, fabricating stories of miraculous military victories and heroic retaliation that simply do not exist," a source said.

"In a blatant effort to hijack the narrative and distract from the reality on the ground, Pakistan's state-affiliated accounts have turned to their familiar playbook: recycling outdated images, misrepresenting old videos, and inventing completely fabricated claims. Their goal is clear - to flood the information space with falsehoods so quickly and overwhelmingly that it becomes difficult to separate fact from fiction," the source added.

Citing examples, the sources said one of the most widely shared false claims is that the Pakistan army had shot down a Rafale jet of the Indian Air Force near Bahawalpur, which is home to the headquarters of the Masood Azhar-led Jaish-e-Mohammed. The image was fact-checked by PIB Fact Check, which revealed that it was from a MiG-21 crash in Punjab's Moga in 2021.

Atatullah Tarar, the Pakistani minister for information and broadcasting, claimed during an interview that, in the face of shelling, the Indian Army raised a white flag and surrendered at the Chora Complex along the Line of Control. A purported video of this is also being shared on social media.

"By lending official weight to an unverified and clearly false story, Tarar not only misled his own citizens but also actively contributed to the propaganda campaign," the source said.

"Pakistan has unleashed a full-blown disinformation offensive - a desperate attempt to shift the focus and control the narrative with a barrage of lies and digital theatrics," the source added.

SC rejects BJP MLA's plea, asks him to surrender in two weeks

IANS

JAIPUR

The Supreme Court (SC) on Wednesday rejected the Special Leave Petition (SLP) of Baran Anta MLA, Kanwarlal Meena of the BJP, and directed him to surrender before the trial court within two weeks.

Meena was earlier sentenced to three years in prison for pointing a pistol at an SDM and destroying government property during a 2005 incident.

A SC bench comprising Justices Vikram Nath, Sandeep Mehta, and Sanjay Karol heard the case. Meena's lawyer, Namit Saxena, argued that no revolver had been recovered and therefore, the charge of using criminal force could not be sustained.

He also pointed out that the alleged video cassette, said to have been broken and burned, was never recovered.

However, the bench rejected all arguments, upholding the findings of the lower courts.

NIA urges people to share photos, videos related to Pahalgam terror attack

PTI

NEW DELHI

The National Investigation Agency (NIA) on Wednesday appealed to all tourists, visitors and local people who might have any more information, photographs or videos relating to the Pahalgam terror attack to immediately contact it.

The probe agency has already taken possession of a sizable number of photographs and videos showing various aspects of the attack and is examining them, officials said.

NIA, which is officially in charge of the investigation into the terror attack, is keen to examine the content in thorough detail to search for any possible clues to the assailants and their modus operandi, they said.

Tourists and others might have, advertently or inadvertently, seen, heard or clicked some relevant detail that could help NIA unravel the conspiracy behind the unprecedented attack on tourists in Kashmir, officials said.

"It has now decided to scale up its efforts even more intensely to ensure that no useful information or evidence is missed out in its investigation into the horrendous crime against humanity," the NIA said in a statement.

The NIA has urged all such people to call up the agency on 96-54-958-816 and/or 011-24368800 and share the information.

A senior NIA official will then connect with the caller and arrange for the relevant information/photos/videos etc to be shared with the agency, the statement said.

Assam: Drugs worth Rs 9.5cr seized, 3 held

IANS

GUWAHATI

Assam Police seized drugs worth Rs 9.5 crore and arrested three drug peddlers, including a woman, in two separate operations, officials said on Wednesday.

An Assam Police spokesman said that based on credible intelligence regarding the transportation of contraband from Silchar (southern Assam) to Guwahati via the Silchar--Coimbatore Express train, a team from Panbazar Police station was deployed at Guwahati railway station on Wednesday.

A female suspect was identified and apprehended upon the train's arrival, he said.

Indian astronauts' footprints will be on Moon: Modi

New Delhi: PM Modi said on Wednesday that India was marching ahead with renewed confidence in the field of space exploration and its astronauts' footprints will be on the Moon. Mars and Venus were also on the country's radar for exploration missions, he stressed, in a pre-recorded message for the Global Space Exploration Conference (GLEX) 2025.

PM Modi said for India, space was about exploration as well as empowerment, and listed out plans to set up the Bharatiya Antariksha Station by 2035.

CBI chief Sood's tenure extended by a year

PTI

NEW DELHI

The Centre on Wednesday extended CBI Director Praveen Sood's tenure by a year, the first such extension that came after a new law gave the government the power to extend the federal agency chief's tenure to up to a maximum of five years. Sood took over as the CBI chief on May 25, 2023 for a two-year term.

The decision to extend his tenure was taken in a meeting of the selection committee headed by Prime Minister Narendra Modi, and comprising Chief Justice of India Sanjiv Khanna and Leader of Opposition in the Lok Sabha Rahul Gandhi on Monday, officials said.

The Appointments Committee of the Cabinet (ACC), based on the recommendations of the selection committee, approved Sood's extension for a period of one year beyond May 24, an order issued by the Personnel Ministry said.

WEST CENTRAL RAILWAY

Commercial Department Jabalpur Division

No. JBP/C/170/E-Auction/Misc/25 Date: 05.05.2025

The bids are invited from registered entities on IREPS by Sr. DCM/JBP (ACO) through e-Auction for the commercial/NFR contracts of Earning & Leasing of SLRs. The Catalogue have already been published on IREPS website www.ireps.gov.in. The details of upcoming e-Auction of Jabalpur division are as under:- **Category:** Parcel leasing, **Catalogue No.:** JBP-C-Par-52, **Asset Details:** Leasing of SLR compartment of train no. 12160(JBP-AMI), 11651(JBP-SGRL), 18248(REWA-BSP), 12187(JBP-CSMT), 22190(REWA-JBP), 12186(REWA-RKMP), 22188(ADTL-RKMP), 22162(DMO-BPL), 20906(REWA-EKNR NAGAR), 22189(JBP-REWA), 11706(REWA-JBP), 11751(REWA-CHRM), 11464(JBP-VRL), 12192(JBP-NZM), 19014(KTE-BSL), 12062(JBP-RKMP), 11703(REWA-DADN) & VP for 12187-12188(JBP-CSMT-JBP)., **Auction Start:** 15-05-2025 11:00hrs., **Auction End:** 15-05-2025 14:30hrs. 1. Bidder are advised to visit website www.ireps.gov.in for more information related to above e-Auction. 2. The bid has been invited through e-Auction Leasing module of IREPS website. 3. All the e-Auction related information as eligibility, scope of work, contract period, terms & conditions of contract etc, are available on IREPS. 4. Bidders can participate in e-Auction only as per the date & timing as indicated in IREPS. 5. All the prospective bidders are requested to visit website www.ireps.gov.in regularly for any corrigendum related to above e-Auction.

(SD.)

For DRM(C), West Central Railway, Jabalpur

स्वच्छ भारत अभियान एक कदम स्वच्छता की ओर

PUBLICATION
FORM No. IV
(See Sub Rule 2(a) of Rule 5)
DEBTS RECOVERY TRIBUNAL, JABALPUR
AT 2 SECOND FLOOR & 3 FLOOR SANCHAR VIKAS BHAVAN (BSNL BUILDING), SOUTH CIVIL LINES, JABALPUR (MP)- 482001
(Area of Jurisdiction- Madhya Pradesh & Chattisgarh)
Original Application No. 1106/2024

FF :

Axis Bank Ltd. Bhopal Branch ...Applicant

VERSUS

Shri Vishal Sharma & Others ...Defendants

To,

1. Shri Vishal Sharma S/o Shri Shamkar Sharma, R/o M25, MIG Harshawardhan Nagar, Bhopal, MP- 462003
2. Smt. Kiran Sharma W/o Shri Shamkar Sharma, R/o M25, MIG Harshawardhan Nagar, Bhopal, MP- 462003
3. M/s. RSRS Housing & Construcation Pvt. Ltd. Through Mr. Rajesh Patidar R/o G-4, Metro Walk Bittan Market Area Colony, Bhopal, MP- 462003

WHEREAS, O.A. No. 1106/2024 was listed before Hon'ble Presiding Officer on 05.09.2024.

Whereas, the Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (O.A.) filed against you recovery of debts of Rs. 51,36,855/-

In accordance with Sub- Section (4) of section 19 of the Act, you the defendants are directed as under :-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted.

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial No. 3A of the Original Application.

(iii) You are restrained from dealing without disposing of secured assets or such other assets and properties disclosed under Serial No. 3A of the Original Application, pending hearing and disposal of the application for attachment of properties.

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest created and/ or other assets and properties specified or disclosed under Serial number 3A of the Original Application without the prior approval of the Tribunal.

(v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy there of furnished to the applicant and to appear Hon'ble Triunal before 24.09.2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of the Tribunal, this 05th day of May, 2025.

By Order Tribunal

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WIFI IT Park, Wagle Industrial Estate, Thane (West)- 400604

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Reva Chand Panjwani & Sarita Panjwani- LBGWA00005150204 & LBGWA00006420116 & TBGWA00006265123	Old Muncipal House No.13/474, New House No. 51/1014, JB Magharam Ki Gali, Near Jhulelal Mandir, Madhoganj Nagar, Tehsil Lashkar, Madhya Pradesh, Gwalior 474001/ May 03, 2025	January 04, 2025 / Rs.15,26,561.08/-	Gwalior

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: May 08, 2025, Place: Gwalior Sincerely Authorised Signatory, For ICICI Bank Ltd.

POSSESSION NOTICE - (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. "The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Imrat Singh Mrs. Devkuvar Jatav Imrat Milk Center **(Prospect No.IL10569561)**	All that piece and parcel of Patwari Halkha No. 38, Ward No. 09, Hosue No. 24, Village Sunari, Tehsil Indragarh, District Datia, Madhya Pradesh, 475685, Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area, Property Area: 336.00, 326.00, 260.00	**Rs. 289563.00/-** (Rupees Two Lakh Eighty Nine Thousand Five Hundred and Sixty Three Only)	08-Oct 2024	05-May 2025
Mr. Laxmi Sen Mrs. Pramod Kumar Sen Laxmi Milk Center **(Prospect No.IL10489333)**	All that piece and parcel of House No. 30, Ward No. 15, P.H.N NO.1, Situated at Village Kotara, Datia, Madhya Pradesh, 475682, Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area, Property Area: 600.00, 600.00, 480.00	**Rs. 422990.00/-** (Rupees Four Lakh Twenty Two Thousand Nine Hundred and Ninety Only)	23-Jan 2025	05-May 2025
Mr. Nitesh Rawat Mrs. Punam Rawat **(Prospect No.IL10529423)**	All that piece and parcel of P.H.N 60, House No 190, Ward No. 28, Mata Mohalla, Gram Chandpur, Tehsil Dabra, Gwalior, Madhya Pradesh, 475110, Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area, Property Area: 525.00, 513.00, 410.00,	**Rs. 350693.00/-** (Rupees Three Lakh Fifty Thousand Six Hundred and Ninety Three Only)	12-Aug 2024	05-May 2025
Mr. Trilok Singh Rawat Mrs. Rajpati Rawat Harjendra Dugdh Dairy And Kirana Store **(Prospect No.IL10407336)**	All that piece and parcel of Patwari Halka no. 42, Having survey no.s 249,466,501/2,504/1,563, Situated in vill Theli, Post Silori, Near Dharam Si Gh Kreshar, Indargarh, Datia, Madhya Pradesh, India, 475661, Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area, Property Area: 1500.00, 1200.00, 960.00	**Rs. 454993.00/-** (Rupees Four Lakh Fifty Four Thousand Nine Hundred and Ninety Three Only)	12-Dec 2024	05-May 2025
Mr. Vijay Banshakar Mrs. Bandna Mrs. Mamta Banshkar Vijay Tailor Shop **(Prospect No.IL10573371)**	All that piece and parcel of Patwari Halkha No. 36, Ward No. 7, House No. 115, Village Silori, Tehsil Indragarh, District Datia, Madhya Pradesh, 475661, Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Built_Up_Area, Carpet_Area, Property Area: 1500.00, 1100.00, 880.00	**Rs. 264440.00/-** (Rupees Two Lakh Sixty Four Thousand Four Hundred and Forty Only)	12-Sep 2024	05-May 2025

For, Further Details Please Contact To Authorised Officer At Branch Office: D-1,Ground Floor, Basant Vihar, Gwalior - 474002, /or Corporate Office: Plot No.98, Phase-iv, Udyog Vihar, Gurgaon, Haryana.

Place: Gwalior Date: 08/05/2025 **Sd/- Authorised Officer, For IIFL Home Finance Limited**

GTL Limited

Registered Office: 6th Floor, Building A, Plot No. EL-207, MIDC, TTC Industrial Area, Mahape, Navi Mumbai - 400 710, Maharashtra, India. | Tel: +91 22 2761 2929 | Fax: +91 22 2768 9990
Email: gtlshares@gtllimited.com | Website: www.gtllimited.com | CIN: L40300MH1987PLC045657

EXTRACT OF STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

(₹ lakhs unless otherwise stated)

	Particulars	Quarter ended 31-Mar-25 Audited	Period ended 31-Mar-25 Audited	Quarter ended 31-Mar-24 Audited
1	Total Income from operations	7,062.60	26,022.40	21,318.98
2	Net Profit / (Loss) for the period (before tax, exceptional and / or extraordinary items)	2,450.83	2,541.56	3,760.61
3	Net Profit / (Loss) for the period before tax (after exceptional and / or extraordinary items)	2,606.09	2,696.82	21,079.80
4	Net Profit / (Loss) for the period after tax (after exceptional and / or extraordinary items)	1,121.09	(838.18)	21,079.80
5	Total Profit / (Loss) for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,128.45	(796.21)	21,062.68
6	Paid up equity share capital (face value of ₹ 10 per share)	15,729.68	15,729.68	15,729.68
7	Reserves (excluding Revaluation Reserves) as shown in the audited Balance Sheet of the previous year	N.A.	(6,18,661.65)	(6,17,865.44)
8	Earnings Per Share (EPS) (for continuing and discontinued operations) (Face value of ₹ 10/- each)*	0.71	(0.54)	13.40
	*Basic & Diluted, not annualized			

Notes:

1. The above financial results and the notes thereto have been reviewed by the Audit Committee and approved by the Board of Directors in its meeting held on May 7, 2025.
2. The financial results for the quarter and year ended March 31, 2025 are in compliance with Indian Accounting Standard (Ind –AS) notified by the Ministry of Corporate Affairs (as amended) prescribed under Section 133 of the Companies Act, 2013 and other recognized accounting practices and policies to the extent applicable.
3. Modified opinion of the Auditor - As mentioned in Note no 8 of the financial results the Company has neither paid nor provided interest on its borrowings during the financial year. Had such interest been recognized, the finance cost and interest liability for the year ended March 31, 2025 would have been more by ₹ 38,344.00 lakhs.

   Consequently the reported loss after Other Comprehensive Income of the Company for the year ended March 31, 2025 would have been a loss of ₹ 39,140.21 lakhs and Earnings per share (EPS) would have been negative ₹ 24.91.
4. The above is an extract of the detailed format of the quarterly financial results filed with the Stock Exchanges under Regulation 33 / 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange websites www.bseindia.com and www.nseindia.com and the Company's website www.gtllimited.com.

For GTL Limited

Sunil S. Valavalkar
Whole-time Director
(DIN: 01799698)

Date: May 7, 2025
Place: Navi Mumbai

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OM SHRI SHUBH LABH AGRITECH PRIVATE LIMITED (U74999MP2017PTC043587)

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Om Shri Shubh Labh Agritech Private Limited**
2.	Date of incorporation of corporate debtor	23/06/2017
3.	Authority under which corporate debtor is incorporated / registered	Companies Act
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	ROC Gwalior (U74999MP2017PTC043587)
5.	Address of the registered office and principal office (if any) of corporate debtor	Infront Of IIITM College Near Hazira Police Station, Morena Link Road, Gwalior, Madhya Pradesh, India, 474015
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 05/05/2025 (Order obtained from the website of NCLT on 06.05.2025)
7.	Estimated date of closure of insolvency resolution process	01/11/2025 (180 days from the Insolvency commencement date 05.05.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Anand Registration No. IBBI/IPA-003/IP-N00166/2018-2019/11955
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: Flat No. 9A, Orchard Residency, Sarvdharm Sector A, Kolar Road, Bhopal, Madhya Pradesh, 462042 Email: cirp.omshri@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: Flat No. 9A, Orchard Residency, Sarvdharm Sector A, Kolar Road, Bhopal, Madhya Pradesh ,462042 Email: cirp.omshri@gmail.com
11.	Last date for submission of claims	19/05/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in//en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Om Shri Shubh Labh Agritech Private Limited on 05/05/2025 (Order received on 06.05.2025).

The creditors of Om Shri Shubh Labh Agritech Private Limited, are hereby called upon to submit their claims with proof on or before 19.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. Those creditors who intended to submit the claim in physical mode, can submit at the address mentioned in entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not applicable

Submission of false or misleading proofs of claim shall attract penalties. **Sd/-**

Date: 08.05.2025 **Rahul Anand**

Place: Bhopal **Interim Resolution Professional**

In the matter of Om Shri Shubh Labh Agritech Private Limited

IP Registration No. IBBI/IPA-003/IP-N00166/2018 2019/11955'

AFA Certificate No. - AA3/11955/02/311225/301170 valid up to 31st December 2025

IIFL FINANCE

CIN: L67100MH1995PLC093797
Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No.B-23, Thane Industrial Area, Wagle Estate, Thane - 400604
Tel: (91-22) 41035000 • Fax: (91-22) 25806654
E-mail: reach@iifl.com • Website: www.iifl.com

PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS

It is hereby notified to all concerned borrower(s) in specific and the public, in general, that we, IIFL Finance Limited ("**IIFL**") are auctioning gold ornaments of defaulted customers who neither regularized their loans nor paid the outstanding amount despite being informed through registered auction notices and repeated reminders. Public auction of the gold ornaments pledged in the following loan accounts will be conducted on **12.05.2025** from **10:00 AM** at following district Centre **BHOPAL-KAMLA NAGAR GL, IIFL GOLD LOAN, B-18, GROUND FLOOR NEAR BANK OF BARODA, KALMA NAGAR, KOTRA SULTANABAD, BHOPAL -462003.** Any change in venue or date (if any) will be displayed at the auction center. If for any reason the auction cannot be held on the date mentioned here in or the auction does not get completed on the same day, IIFL reserves the right to conduct or proceed with the said auction on any subsequent date with same terms and conditions. If the customer is deceased, then all the conditions pertaining to auction will be applicable to nominee/legal heir.

Gold Loan A/C No.: GL33282517, GL34381641, GL24872907, GL25273166, GL26716058, GL31957023, GL32627992, GL32651093, GL32661763, GL32680785, GL32818120, GL32821274, GL32833358, GL33357801, GL33963864, GL33982058, GL34247684, GL29371676, GL33783941, GL33798064, GL34069889, GL25649211, GL27858179, GL28696008, GL30693478, GL32641017, GL34288160, GL34306509, GL34313372, GL24522686, GL24708307, GL25345949, GL26775239, GL27172391, GL31325388, GL31341005, GL32812799, GL33393361, GL33985297, GL33991332, GL34017045, GL34094986, GL34115991, GL25961588, GL31402601, GL31546374, GL31546393, GL32218362, GL34010695, GL25179540, GL25223500, GL25298800, GL27487091, GL33571969, GL33589402, GL34052876, GL34086945, GL30300747, GL32882817, GL34234597, GL31461264, GL32756414, GL34117418, GL34135937, GL34174647, GL34192211, GL32873782, GL33012538, GL33834638, GL33860542, GL34036068.

The Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis and IIFL does not make any representation or warranties regards quality, purity, caratage, weight or valuation of the said gold ornaments. IIFL, at its absolute sole discretion, may either postpone or remove, any of accounts from auction list and any proceedings without prior notice and without assigning any reason therefor and to reject any or all the bids or offers without assigning any reason for the same. Details of defaulting borrower(s) pledged ornaments and other details have been displayed at the respective branch. The defaulter borrower(s) have an option to repay the entire dues including up to date interest and all applicable charges and close or regularize their loan account even after publication of this notice but in any case, till the date of auction, failing which the pledged gold ornaments will be sold and balance dues (if any) will be recovered with interest and costs. However, the defaulter loans which are closed or regularized on or after this publication, will have to bear the proportionate publication charge. Borrowers are requested to submit/update their latest bank account details to enable timely refund of excess auction proceeds, if any.

For detailed information, terms and conditions, contact the concerned branch office of IIFL Finance Limited.

Place: BHOPAL
Date: 08.05.2025

Sd/-
AUTHORISED SIGNATORY
IIFL FINANCE LIMITED